

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 14th May 2013 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 16 of 2013**

***A Bill further to amend the Tamil Nadu Value Added Tax Act, 2006.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:-

Short title and  
commencement.

1. (1) This Act may be called the Tamil Nadu Value Added Tax (Second Amendment) Act, 2013.

(2) It shall come into force at once.

Amendment of  
Section 13.

2. In section 13 of the Tamil Nadu Value Added Tax Act, 2006, (hereinafter referred to as the principal Act), in sub-section (5), for the expression "interest at one and a quarter per cent", the expression "interest at the rate of two per cent" shall be substituted.

Tamil Nadu Act  
32 of 2006.

Amendment of  
Section 19.

3. In section 19 of the principal Act, in sub-section (15), for the expression "interest at the rate of one and a quarter per cent", the expression "interest at the rate of two per cent" shall be substituted.

Amendment of  
Section 42.

4. In section 42 of the principal Act, in sub-sections (3) and (4), for the expression "interest at one and a quarter per cent", the expression "interest at the rate of two per cent" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

Under sections 13, 19 and 42 of the Tamil Nadu Value Added Tax Act, 2006 (Tamil Nadu Act 32 of 2006), tax or any other amount due shall be paid together with interest at the rate of one and a quarter per cent per month.

**2.** Taking advantage of the lesser rate of interest, dealers or persons responsible for payment often make belated payments, which affects the revenue of the Government. To address this issue, the Government have decided to increase the aforesaid rate of interest of one and a quarter per cent per month to that of two per cent per month, and to amend the said Act for the purpose.

**3.** The Bill seeks to give effect to the above decision.

**B V RAMANAA,**  
*Minister for Commercial Taxes  
and Registration.*

A.M.P. JAMALUDEEN,  
*Secretary.*